

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

IN

**Original Application No. 98 of 2020**

SuoMotu – Based on the News item in the  
Dinamalar,  
Chennai Edition dated 01.07.2020,  
“If the encroachments are removed totally,  
the Narayanapuram lake will become  
drinking water source”

...Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,  
Govt Secretariat, Fort St. George,  
Chennai, Tamil Nadu and others

...Respondents

**STATUS REPORT BY GREATER CHENNAI CORPORATION**

**IN O.A. No. 98 OF 2020**

I, S. Sakthimanikandan son of Shanmugan, Hindu, aged about 57 years, Superintending Engineer, O/o Regional Deputy Commissioner (South), Greater Chennai Corporation, having office at No.115, Dr. Muthulakshmi Salai, Adyar, Chennai 600 020, do hereby solemnly affirm and sincerely state as follows:

1. I submit that I am working as the Superintending Engineer in Regional Deputy Commissioner (South) office, Greater Chennai Corporation, and filing this report on behalf of the Commissioner, Greater

Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.

I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 98 of 2020 (SZ) and has passed an order dated 22.03.2022 as follows:

**“...5. The Greater Chennai Corporation was also directed to file a further report as per the earlier order dated 01.10.2021, but they have also not filed the further report so far.**

**6. The CMWSSB is directed to file a detailed report with the timeline within which the project can be completed to avoid discharge of untreated sewage into the water body permanently.**

**7. The District Collector – Chennai District is also directed to file a report regarding the nature of action taken for removal of encroachment, if any, identified by them in the water body.**

**8. The Greater Chennai Corporation, Block Development Officer – St. Thomas Mount Panchayat Union, CMWSSB and the District Collector are directed to file their respective reports to this Tribunal on or before 25.04.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.**

**9. The Registry is directed to communicate this order to the official respondents, Greater Chennai Corporation, CMWSSB, Block Development Officer - St. Thomas Mount Panchayat Union, the District Collector – Chennai District and also to the Additional Chief Secretary for Municipal Administration and Water Supply and the Principal Secretary for Revenue by e-mail for their information and compliance of directions.**

In Order to comply with the order of the Hon'ble Green Tribunal (SZ), Chennai in the Original Application No 98 of 2020 (SZ) Suo Motu, the Greater Chennai Corporation had taken the action as per the Committee Recommendations and the details as follows:-

**COMMITTEE RECOMMENDATIONS:**

**Based on the above observation, the Joint committee submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)**

01. *CMWSSB to provide and implement UGSS in the area in question, also take steps to intercept, transport, treat and dispose the sewage/sullage generated in the foreshore area of the Narayanapuram Eri within six months.*
02. *The Block development officer, St. Thomas Mount Panchayat Union shall prepare action plan to take steps to intercept, transport, treat and dispose the sewage/sullage generated from its local body area of Kovilambakkam village Panchayat reaching the water body and shall implement the same within six months.*
03. *The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall arrange for the regular monitoring of the water body to avoid dumping of solid waste if any into the lake.*
04. *The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall levy fine on the violators dumping solid waste and the CMWSSB shall take action against the disposing sewage/sullage into the Narayanapuram Lake under Local body Acts.*
05. *The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.*
06. *PWD with the help of Revenue Authorities shall make survey to identify encroachments in the Narayanapuram Lake within six months and to take necessary steps to evict them.*
07. *PWD shall strengthen of the bunds in the said water body and create biodiversity parks/ tree-planting around the banks of the water body, so as to protect the lake against the future encroachment within six months by obtaining necessary funds from the Government.*
08. *The Committee should review the above recommendations at every 3 months.*

## **REPORT OF GREATER CHENNAI CORPORATION – ZONE XIV:**

The Greater Chennai Corporation had taken action as per the committee Recommendations and the details as follows:-

The Joint Committee had been recommended eight recommendations, in those recommendations only three are related to the Greater Chennai Corporation. The three recommendations as follows:-

- *to regular monitoring of the water body to avoid dumping of solid waste*
- *levy fine on the violators dumping solid waste*
- *Awareness among the public with the help of associations.*

I respectfully submit that the Greater Chennai Corporation was taken the necessary action and implemented the Committee recommendations. The Conservancy Inspector, Conservancy Supervisors and Assistant Executive Engineer (Conservancy) Solid Waste Management will be regular monitoring of the water body to avoid dumping of solid waste into the lake and vehicle march outs; source segregation, sweeping activities on a daily basis throughout the entire Zone – XIV area regularly.

I respectfully submit that the Greater Chennai Corporation, Zone 14, Zonal Officer, Assistant Executive Engineer - SWM, Conservancy Supervisors and Conservancy Inspectors had collected the fine amount of Rs. 10,000/- as per the Bye-laws in Solid Waste Management (SWM) Rules, 2016 Schedule of Fines (Schedule IV) for Debris and Garden garbage & Source Segregation as on January. In the continuation of the

collected the fine amount of Rs. 20,500/- up to March end and the Fines amount have been deposited in the Treasury, Greater Chennai Corporation. The Greater Chennai Corporation, Source Segregated awareness programs have been conducted for various "Resident Welfare Association" in Zone XIV. Also awareness extended on daily basis through battery operated vehicle helpers using Radio Speakers while collecting segregated garbage from households. Private Urbaser Sumeet IEC (Information Education Communication) Executive conducted awareness through "Drama Play" in various locations in Greater Chennai Corporation, Zone -XIV. Apart from BOV-helpers, division conservancy inspectors and Animators also give source Segregation awareness to all those garbage non- Segregated houses.

I respectfully submit that the Greater Chennai Corporation have been compiled the three recommendations which were recommended by the Joint Committee. The Joint Committee recommended to the Public Works Department (PWD) with the help of Revenue Authorities to make survey and identify the encroachments in the Narayanapuram Lake. The Narayanapuram Lake is a tank maintained by the Public Works Department.

In the above said circumstances it is therefore prayed that this Hon'ble Court may be pleased to accept this report and to pass suitable orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Chennai ( )  
On this the 11<sup>th</sup> day of April 2022 ( )  
And signed his name in my presence ( )

*S.S.*  
Before Me  
Superintending Engineer (South)  
Greater Chennai Corporation  
Adyar, Chennai-600 020.  
Advocate: :Chennai

*Asoka* (En. No. 2291/2019)

119, Addl Law Chambers,  
High Court, Ch-104